GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No.2/2016-Clean Energy Cess

New Delhi, the 1st March, 2016

G.S.R. (E). - In exercise of the powers conferred by section 83 of the Finance Act, 2010 (14 of 2010), read with sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.05/2010-Clean Energy Cess, dated the 22nd June, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 547(E), dated the 22nd June, 2010, namely:

In the said notification, after the words “State of Meghalaya”, the words “and the State of Nagaland” shall be inserted.

[F. No.334/8/2016 -TRU]

(Mohit Tewari)
Under Secretary to the Government of India

Note.- The principal notification No.05/2010-Clean Energy Cess, dated the 22nd June, 2010 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 547 (E), dated the 22nd June, 2010.